

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO.1274
TO BE ANSWERED ON 02.05.2016
FOREST RIGHT TITLES

1274. DR. PRABHAS KUMAR SINGH:
SHRI C.N. JAYADEVAN:
SHRI KALIKESH N. SINGH DEO:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of community forest right titles granted/distributed under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights Act, 2006) so far, State/UT-wise;
- (b) whether the Government is cognizant of the refusal of grant of right over minor forest products due to the overlap of the Forest Rights Act and Panchayat (Extension to Scheduled Areas) Act;
- (c) if so, the details thereof and steps taken by the Government to rectify the issue;
- (d) whether there have been noted instances of imposition of royalty by State Governments on minor forest products and if so, the details thereof and corrective steps taken/being taken by the Government in this regard;
- (e) whether the Government has cancelled forest rights of local villages in certain States including Chhattisgarh; and
- (f) if so, the details and the reasons therefor?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI JUAL ORAM)

- (a) The number of community forest right titles granted/ distributed under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA in short) State/UT wise so far is placed as Annex.
- (b) & (c) There is no conflict between Forest Rights Act and Panchayat (Extension to Scheduled Areas) Act with regards to right over Minor Forest produce. No such instance has been brought to Ministry of Tribal Affairs notice.
- (d) FRA does not provide for royalty by State Governments on Minor Forest Products. As per Section 3(1)(c) of FRA, right of ownership, access to collect, use, and dispose of minor forest produce which has been traditionally collected within or outside village boundaries is one of the forest rights of Forest Dwelling Scheduled Tribes and Other Traditional Forest Dwellers on all forest lands.
- (e) No, Madam. The Central Government has not cancelled forest rights of local villages in certain States including Chhattisgarh. The process of recognition of rights starts with the Gram Sabha and is completed at the level of District level Committee. The Central Government cannot cancel forest rights of local villages of any State including Chhattisgarh.
- (f) In view of reply to part (e) above, question does not arise.

Annex

Statement in reply to Lok Sabha Unstarred Question No. 1274 tabled by Dr.Prabhas Kumar Singh, Shri C.N.Jayadevan, Shri KalikeshN.SinghDeo regarding “ Forest Right Titles”to be answered on 02.05.2016.

S. No.	States	Number of community forest right titles distributed till 29.02.2016
1	Andhra Pradesh	2,107
2	Assam	860
3	Gujarat	3,875
4	Himachal Pradesh	108
5	Jharkhand	1,434
6	Karnataka	144
7	Madhya Pradesh	21,909
8	Maharashtra	3,436
9	Odisha	5,138
10	Rajasthan	69
11	Telangana	744
12	Tripura	55
13	Uttar Pradesh	843
14	West Bengal	747
	Total	41,469